

presented in March, a copy of which is being circulated with the Budget papers, along with a Supplement explaining the subsequent changes.

In presenting these budget proposals to the House, I would conclude with the expression of my confidence that in debating these proposals the House will bear in mind the compelling economic necessities of the situation and the vital importance of avoiding an overdraft on the limited resources of Government already being strained to the utmost on other accounts.

14.40 hrs.

#### GOVERNMENT (LIABILITY IN TORT) BILL\*

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): On behalf of Mr. Govinda Menon, I beg to move for leave to introduce a Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith."

The motion was adopted.

Dr. Ram Subhag Singh: I introduce the Bill.

14.41 hrs.

#### MOTION RE: REPORT OF UNION PUBLIC SERVICE COMMISSION, 1964-65.

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to move:

"That this House takes note of the Fifteenth Report of the Union

Public Service Commission for the period 1st April, 1964 to 31st March, 1965, together with the Government's Memorandum thereon, laid on the Table of the Third Lok Sabha on the 2nd March, 1966."

Shri Kanwarlal Gupta (Delhi Sadar): I want to raise a point of order on this.

उपाध्यक्ष महोदय, मेरा प्वाइंट ऑफ ऑर्डर है। मैं आपका ध्यान घाटिकल 323 की तरफ दिवाना चाहता हूँ। इस में स्पष्ट रूप में लिखा है—

"It shall be the duty of the Union Commission to present annually to the President a report as to the work done by the Commission and on receipt of such report the President shall cause a copy thereof together with a memorandum explaining, as respects the cases, if any, where the advice of the Commission was not accepted, the reasons for such non-acceptance to be laid before each House of Parliament."

उपाध्यक्ष महोदय, मेरा प्वाइंट ऑफ ऑर्डर यह है कि यह ठीक है कि टेकनीकली यह रिपोर्ट चाहे हाउस में 1965 में रख दी गई हो, लेकिन दो-मवा दो वर्ष में जहां तक मेरी इन्फॉर्मेशन है, इस पर बहुत नहीं हो सकी। चाहे सेंटर ऑफ़ दी ला को फीनो किया गया हो, लेकिन स्पिट में बाबोलेशन हुआ है और इस बारे में जो पार्लियामेंट्री प्रेसिडेंट है, उस को इननोर किया गया है।

इस रिपोर्ट के हर साथ रखने का आईडिया यह है कि मेम्बर उस के बारे में अपने विचार रख सकें, उस में जो कुछ लिखा हुआ है उस को सुनने के बाद उसकी इन्फॉर्मेशन के बारे में अपने विचार रख सकें, इसी आईडिये के साथ इस रिपोर्ट को हर साथ रखने का प्रोबेशन कांस्टीट्यूशन में किया गया था,